

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 3548/2021

(Arising out of impugned final judgment and order dated 15-02-2021 in WPCRL No. 321/2021 passed by the High Court Of Delhi At New Delhi)

DR. MOHIT DHAWAN

Petitioner(s)

VERSUS

RAKESH ASTHANA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.59307/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59308/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 20-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Apoorv Shukla, AOR  
Ms. Puja Chopra, Adv.  
Mr. Prabhleen A. Shukla, Adv.

For Respondent(s) Mr. Pratap Venugopal, Sr. Adv.  
Ms. Diksha Rai, AOR  
Mr. Arijit Dey, Adv.  
Ms. Atiga Singh, Adv.  
Ms. Apurva Sachdev, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

No ground for interference is made out to exercise our jurisdiction under Article 136 of the Constitution of India.

The Special Leave Petition is dismissed.

Pending application(s), if any, stand(s) disposed of.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)